

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-08/2017/1564 /A

From :- Smti. Jayashree Bora,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Utpal Prasad,
District & Sessions Judge,
Majuli.

Dated Guwahati, the 20th March, 2025.

Sub:- **Commuted leave.**

Ref:- Your letter No.DSJ(M)/2025/637 Dated 13.03.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for 56 (fifty six) and a half days w.e.f. 14.02.2025 till the afternoon of 11.04.2025**, subject to the submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. The Chief Judicial Magistrate, Majuli, and in his absence, the Sub Divisional Judicial Magistrate, Majuli will remain in charge of your Court and Office in your absence. Further, in your absence, the Chief Judicial Magistrate, Majuli, and in his absence, the Sub Divisional Judicial Magistrate, Majuli shall be in i/c Chairman, District Legal Services Authority, Majuli.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-08/2017/1565-1567 /A, dated , 20-03-2025

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of duly filled in leave application in the prescribed format is enclosed herewith)
2. The Chief Judicial Magistrate, Majuli.
3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)